

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 451/GT/2020

Subject: Petition for truing up of annual fixed charges for 2014-19 tariff period in respect of the Korba Super Thermal Power Station Stage-I&II (2100 MW).

Petition No. 486/GT/2020

Subject: Petition for determination of tariff for 2019-24 tariff period in respect of the Korba Super Thermal Power Station Stage-I&II (2100 MW).

Petition No. 395/GT/2020

Subject: Petition for truing up of annual fixed charges for 2014-19 tariff period in respect of the Korba STPS Stage-III (500 MW).

Petition No. 419/GT/2020

Subject: Petition for determination of tariff for 2019-24 tariff period in respect of the Korba STPS Stage-III (500 MW).

Petitioner: NTPC Ltd.

Respondents: Madhya Pradesh Power Management Co. Ltd. and 6 others

Date of Hearing: **27.7.2021**

Coram: Shri P. K Pujari, Chairperson
Shri I.S Jha, Member
Shri Pravas Kumar Singh, Member
Shri Arun Goyal, Member

Parties present: Shri Venkatesh, Advocate, NTPC
Shri Siddharth Joshi, Advocate, NTPC
Shri Abhiprav Singh, Advocate, NTPC
Shri Rishub Kapoor, Advocate, NTPC
Shri Parimal Piyush, NTPC
Shri Arvind Banerjee, CSPDCL
Ms. Anurag Naik, MPPMCL

Record of Proceedings

These petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated a note of arguments and made detailed oral submissions in these petitions. He, however, prayed for grant of time to file rejoinder to the reply of the Respondent, MPPMCL (in Petition Nos.395/GT/2020 and 419/GT/2020).

3. The representative of the Respondent MPPMCL referred to the reply and made elaborate submissions in matter. He, however, prayed for permission to file written



submissions on the issue of grade slippage in the GCV of coal furnished by the Petitioner from 'as billed' to 'as received' during the months of January 2014 to March 2014,

4. The representative of the Respondent, CSPDCL referred to the reply and made elaborate submissions in the matter.

5. The Commission after hearing the parties directed the Petitioner to provide the details with regard to the computation of water charges and also the basis for the claim in respect of the capital spares consumed (why these items have been considered and classified as capital spares; detail justification for each item claimed as capital spare; and why these items are not covered under O&M) by 18.8.2021 with advance copy to the Respondents, who may file its replies by 27.8.2021. The Petitioner shall file its rejoinder, if any by 3.9.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted for any reason.

6. Subject to the above, order in these petitions was reserved.

By order of the Commission

Sd/-

B. Sreekumar
Joint Chief (Law)

